

IN THE HIGH COURT OF ORISSA AT CUTTACK

WP(C) No.942 of 2021

Smt. Anita Budhia

....

Petitioner

Mr. A.K. Budhia, Advocate
Mr. G.K. Acharya, Sr. Advocate

-versus-

State of Odisha and others

....

Opposite Parties

Mr. D.K. Mohanty
Additional Government Advocate
Mr. D. Panda, Advocate for the O.P. No.3
Mr. A. Mohanty, Advocate for Maitree Sansad

**CORAM:
THE CHIEF JUSTICE
JUSTICE A.K. MOHAPATRA**

**ORDER
11.11.2021**

Order No.

09. 1. Mr. D. Panda, learned counsel appearing for Acharya Harihar Post Graduate Institute of Cancer-Opposite Party No.3 states that as regards installation of the CT PET Scan facility there, the agency entrusted with the task has stated that it is likely to be completed in the 1st week February, 2022 after obtaining the approval from the Atomic Energy Commission for installation, operation and other incidental activities.

2. As regard installation of similar equipments at Balasore and Berhampur, Mr. L. Samantaray, learned counsel for the State informs the Court that the feasibility study in that regard was unable to be undertaken by AIIMS at Bhubaneswar. Therefore, some other agency would be contacted to conduct the exercise. He undertakes to file a detailed affidavit before the next date stating what steps taken in that regard.

3. Mr. P.K. Parhi, learned Assistant Solicitor General submits with regard to installation of CT PET Scan facility at AIIMS Bhubaneswar is concerned, there should be a medical professional, qualified in nuclear medicine, to oversee functioning and operation of the said facility. Accordingly, a direction is issued to Opposite Party No.4 to take the necessary steps in that regard and inform the Court on the next date.

4. List on 17th February, 2022.

(Dr. S. Muralidhar)
Chief Justice

(A.K. Mohapatra)
Judge